IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

),0 01.No.4B/99

Date of order: 31-8-99

Between:

A.A.Prasada Rao

...Applicant

and

15A1

- 1. The Controller, Controllerate of Quality Assurance (EW), Secunderabed.
- 2. The Quality Assurance Officer, Senior Quality Assurance Estt.(Systems Wing), C/o Bharath Dynamics Limited, Kanchanbagh, Hyderabad. ...Respondents

Counsel for the Applicant - Mr.D.Linga Rao, Advocate

Counsel for the Respondents - Mr.V.Rajeshwara Rao, Addl.CGSC

CORAM:

THE HON'BLE MR.B.S.JAI PARAMESHUAR : MEMBER (JUDL.)

## Order

Heard Sri Balakishen Rao for Sri D.Linga Rao, learned counsel for the applicant and Sri V.Rajeshwara Rao, learned standing counsel for the Respondents.

2. The learned counsel for Applicant submits that the applicant died in the month of June,99. The respondents have agreed to consider the L.T.C. claim of the wife of the applicant. Hence the OA is disposed as abated. No costs.

(8.S.JAI PARATESHWAR) Member (Judi.)

Dated: 31st August,1999

(order dictated in the open court)

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2. HERN M (A)

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4. D.R. (A)

5. SPARE C

6. ADVOCATE

7. STANDING COUNSEL

## IST AND IT NO COURT

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THE CENTRAL ADMINISTRY IVE TRIBUNAL HYDERABAD.

THE HON'BLE MR. JUSTICE B.H. NASIR

THE HON'BLE MR.R.RANGARAJAN : mæmber (AMMA.) .

THE HOW BLE MR.B.S.JAI PARAMESJAR:
MEMBER (JUDL)

DATE OF ORDER: 31/8/99

MA/RA/CP.NO.

IN No. 48 99

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DA PLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

Central Administrative Inbunal Administrative Inbunal Administrative Tribunal Pervious | DESPATCH | 10 SEP 1999 |